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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE BENCH, KOLKATA  
ORIGINAL APPLICATION NO. 169/2024/EZ



In The Matter of:-

Shri Nabendu Kumar Bandyopadhyay  
... Applicant

-Versus-

Union Of India And Others

... Respondents

COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 12,  
COMMISSIONER OF POLICE, BIDHANNAGAR POLICE COMMISSIONERATE

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Filed By  
*Sibojyoti Chakrabarti*  
Mr. SIBOJYOTI CHAKRABARTI,  
Advocate,  
State of West Bengal  
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EASTERN ZONE BENCH, KOLKATA  
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COUNTER AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 12,  
COMMISSIONER OF POLICE, BIDHANNAGAR POLICE COMMISSIONERATE

I, Shri Tridib Biswas, aged about 33 years, son of Ramesh Chandra Biswas, by faith Hindu, by occupation Government Service, presently posted as Assistant Commissioner of Police, Detective Department, Bidhannagar Police Commissionerate, having its office at Office of the Commissioner of Police, Broadway Road, Salt Lake, Sector-III, JB Block, Gate NO. 3 of Salt Lake Stadium, Kolkata-700106, West Bengal, do hereby solemnly affirm and say as follows:-

1. That I am presently posted as Assistant Commissioner of Police, Detective Department, Bidhannagar Police Commissionerate, having its office at Office of the Commissioner of Police, Broadway Road, Salt Lake, Sector-III, JB Block, Gate NO. 3 of Salt Lake Stadium, Kolkata-700106, West Bengal and I have been duly authorized by the Respondent No. 12 being the Commissioner of





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Police, Bidhannagar Police Commissionerate, in the instant application to sign and affirm the Affidavit on behalf of Respondent No. 12.

Copy of the Authorization Letter issued by the Commissioner of Police, Bidhannagar Police Commissionerate is annexed herewith and marked with the letter 'A'.

2. That I also state that I am competent to swear and affirm this affidavit after consulting the records and proceedings of the present case.
3. That this Counter Affidavit is being filed in compliance and obedience to the Solemn Order dated 28.04.2026 passed by the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata in connection with the instant Original Application.
4. That I have gone through the documents attached with the above referred O.A. No. 169/2024/EZ, in the matter of Shri Nabendu Kumar Bandhyopadhyaya-Vs- Union of India & Ors from which, it transpires that the matter in issue is related to encroachment and filling up of water body commonly known as Nayanjuli which extends from Ultadanga to Lake Town crossing on the Southern side of VIP road covering 04 (four) wards under South Dum Dum Municipality.
5. That a thorough enquiry was conducted on the available documents of Lake Town Police Station and nothing could be found related to the aforesaid encroachment and filling up of water body.
6. That it is pertinent to mention that as per available record of Lake Town Police Station, no complaint/requisition has yet been received from any corner regarding police assistance for removal of any encroachment and filling up of water body. Intervention of police can only be possible with specific direction passed by the Hon'ble Tribunal or any competent authority.
7. That it is also stated that this respondent is always duty bound and ready to carry out any Order/directions as may be directed by the Hon'ble Tribunal.





8. That the statement made in Paragraph Nos. 1 to 6 are true to my knowledge and are derived from the record which I verily believe to be true and rest of the Paragraphs are my humble submissions before this Hon'ble Court.

Identified by me

*Zibojyoti Chakrabarti*

Advocate  
State of West Bengal

20.07.2026  
Enrolment no:- WB/1730/2010.

*Tridib Biswas*

Deponent

Asst. Commissioner of Police  
Detective Department Bidhannagar  
Bidhannagar Commissionerate

Solemnly Affirmed and  
Declared before me on the  
Identification of the Advocate

*[Signature]*  
Notary

*SK. Nazrul Islam*  
Notary, Govt. of W.B.  
Govt. No. 447/19  
City Civil Court, Calcutta



20 JUL 2026



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## VERIFICATION

I, Shri Tridib Biswas, Assistant Commissioner of Police, Detective Department, Bidhannagar Police Commisisonerate, do hereby solemnly affirm and declare that the contents of the report in the form of Affidavit are true to the best of my knowledge and belief. No part of the report is false and nothing has been concealed.

Verified at Bidhannagar 20<sup>th</sup> day of July, 2026.

Identified by me

*Sibojyoti Chakrabarti*

Advocate

20.07.2026

State of West Bengal

Enrolment No. WB/1730/2010.

*Tridib Biswas*

Deponent

Asst. Commissioner of Police  
Detective Department Bidhannagar  
Bidhannagar Commissionerate





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**Office of the  
Commissioner of Police**  
Bidhannagar Police Commissionerate  
GOVERNMENT OF WEST BENGAL



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Memo. No. *506/CP/BDN/C*

Date: 20.07.2026.

I the undersigned, being Commissioner of Police, Bidhannagar Police Commissionerate, do hereby authorized Shri Tridib Biswas, Assistant Commissioner of Police, Detective Department, Bidhannagar Police Commissionerate to file report in the Form of Affidavit on behalf of the Respondent no. 12 i.e. the Commissioner of Police, Bidhannagar in connection with Original Application No. 169/2024/EZ in the matter of Shri Nabendu Kumar Bandyopadhyay -Versus- Union of India And Others

*AKR* *20.07.2026*  
Commissioner of Police,  
Bidhannagar  
Commissioner of Police  
Bidhannagar



Phone:  
+033-23358286



Email:  
cpbidhannagar@gmail.com  
cpbdn@policewb.gov.in



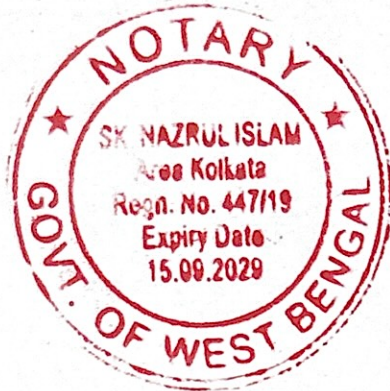
Address:  
Office of the Commissioner of Police,  
Bidhannagar Police Commissionerate,  
Near Gate No. 3, Salt Lake Stadium, Sector 3,  
West Bengal- 700 106



BEFORE THE HON'BLE NATIONAL  
GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION NO.  
169/2024/EZ



In The Matter of:-

Nabendu Kumar Bandyopadhyay

..... Applicant

- Versus-

The Union of India & Ors.

...Respondent(s)

COUNTER AFFIDAVIT ON BEHALF OF  
THE RESPONDENT NO. 12,  
COMMISSIONER OF POLICE,  
BIDHANNAGAR POLICE  
COMMISSIONERATE

Filed by:

Mr. SIBOJYOTI CHAKRABARTI,

Advocate,

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